

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:4468
ANSWERED ON:22.12.2005
RECONSTITUTION OF DEALERSHIP
Shakya Shri Raghuraj Singh

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the number of proposals for reconstitution of Petrol pumps/ LPG / SKO dealership pending in the office of the Indian Oil Corporation (IOC) Uttar Pradesh, location-wise;
- (b) the number of proposals out of them lying pending due to family settlement and death of one of the partner covered under the than approved reconstitution policy;
- (c) whether the IOC had issued instructions to the Divisional offices not to delay in finalizing the reconstitution proposals covered under approved policy;
- (d) if so, the action taken/proposed to be taken to clear the pendency of such proposals; and
- (e) the time by which all such proposals are likely to be cleared?

Answer

MINISTER OF PETROLEUM & NATURAL GAS AND PANCHAYATI RAJ (SHRI MANI SHANKAR AIYAR)

(a): There are a total of 22 proposals for reconstitution of retail outlet (petrol pump)/ SKO-LDO dealerships and LPG distributorships pending in the Uttar Pradesh State Office of Indian Oil Corporation Limited (IOC), location-wise break-up of which is as follows:-

Agra - 7 cases.
Allahabad - 1 case
Bareilly - 9 cases
Lucknow - 3 cases
Tiloi - 1 case
Varanasi - 1 case

- (b): While seven cases are pending owing to the death of one of the partners, one case is pending because of family settlement.
- (c) : There are instructions by IOC not to delay finalization of any proposal which is covered under the approved policy.
- (d) & (e): Since requests for reconstitution require detailed examination, and the process involves obtaining legal clearances, no specific time limit can be stipulated for taking a decision in the matter.